

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH

Date of Order 24.5.95.

C.P. No. 90/95 in
T.A. No. 2/93.

Nihal Mohanani

.....Petitioner.

Vs.

Shri M. Ravindaran,
General Manager,
Western Railway,
Churchgate, Bombay & another.

.....Respondents.

CORAM: HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN.
HON'BLE MR. O.P. SHARMA, ADMINISTRATIVE MEMBER.

For the petitioner - Mr. P.N. Mathur, advocate.

O R D E R (ORAL)

(Hon'ble Shri Gopal Krishna, Vice Chairman)

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This is a Contempt Petition under Section 17 of the Administrative Tribunals Act, 1985 read with Section 10 of the Contempt of Courts Act, 1971 for disobeying the orders and directions issued by a Bench of this Tribunal in T.A. No. 2/93, decided on 13.7.1993.

2. We have heard the learned counsel for the petitioner.

3. The decision rendered in T.A. No. 2/93 reads as follows:-

"Heard the learned counsel for the parties.
The applicant has been promoted on the basis of merit. As such he should not be demoted being an outstanding candidate at the time of selection.

The applicant shall be entitled for consequential benefits, if any. The T.A. stands disposed of accordingly."

4. The petitioner has retired from service. He had submitted a representation to the concerned authorities for extending all consequential benefits of promotion etc, but the representation was of no avail

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and it has been rejected by Annexure A/2, dated 22.3.1994 stating therein that the decision of the Tribunal has already been implemented. There is no direction of the Tribunal in the aforesaid T.A. that the petitioner should be assigned seniority on the post of Junior Instructor w.e.f. 1967-68. If the petitioner wants any consequential benefits he may file a fresh Application subject to limitation. There is nothing in the petition itself to show that there was any contempt committed by the respondents. This Contempt Petition being groundless is hereby dismissed at the stage of admission.

(O.P. SHARMA)
ADMINISTRATIVE MEMBER

C.K. KRISHNA
(GOBAL KRISHNA)
VICE CHAIRMAN

'MS'